

श्री सुरेश चान (धम्बाला) : सभापति महोदय, परचांस में उम कमेटी का चैयरमैन हूँ जिसके बारे में एतराज है। उसमें केवल एक प्रोपोजिशन थी जो हाउस प्रोमिटेड कर गया था प्रोरिजनल मोशन में। 1950 के दो प्रार्डर्स हैं, एक शेड्यूल्ड कास्ट्स के बारे में और दूसरा शैड्यूल्ड ट्राइब्स के बारे में,

That omission is being supplied only nothing more.

दोनों के दोनों प्रार्डर्स स्टेटस से रिलेट करते हैं। यूनियन टैगिरीज के बारे में जो प्रार्डर है वह 15 के कारीब है उनको इस कमेटी क परम्पू में लाने के लिए यह मोशन किया जा रहा है।

MR. CHAIRMAN: The purpose is all right.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): Had there been any specific rule to prohibit this kind of motion, I could have fully appreciated it. But I would interpret what is being done by taking recourse to rule 389, which provides for residuary powers. It is being submitted to the House again. Nothing is being done by the Government or by the Select Committee. With the consent of the House, something is sought to be done. A motion has been brought before the House to rectify something wrong that has happened. I do not think there is anything to bar it. If there is any specific rule in the rules of procedure or the Constitution which precludes the House from taking this up, that is a different matter.

SHRI HARI VISHNU KAMATH: It is a dangerous precedent.

PROF. P. G. MAVALANKAR: I do not know how recourse is taken to rule 389—residuary powers of whom?

SHRI L. K. ADVANI: Of the House.

PROF. P. G. MAVALANKAR: Residuary powers are given to the Speaker, not to the House.

SHRI L. K. ADVANI: The Speaker has permitted this motion to be brought otherwise, the motion would

have been out of order. I am sure when the Speaker has permitted it, it can be considered by the House.

MR. CHAIRMAN: I think the point of order raised by Shri Kamath cannot hold good because there is no specific bar. I am afraid I could not find any precedent of such a motion having been moved and having been allowed or disallowed. As has been pointed out, the Speaker has permitted it. Because there is no bar to such a motion being brought, I hold that the point of order does not hold good.

SHRI HARI VISHNU KAMATH: Does Rule 389 give a blanket permission to move any motion?

PROF. P. G. MAVALANKAR: Whatever you rule becomes a precedent for the future. Therefore, unless you are very sure, you may say that it is only for this purpose that you have given this ruling.

MR. CHAIRMAN: On the merits of this case, I have given this ruling. Mr. Mandal may move the motion.

15.23 hrs.

SCHEDULED CASTE AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

AMENDMENT TO THE MOTION FOR REFERENCE TO JOINT COMMITTEE

THE MINISTRY OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): I beg to move:

“That in the motion for reference of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978, to a Joint Committee of the Houses adopted by Lok Sabha on the 14th August, 1978, and concurred in by Rajya Sabha on the

[Shri Dhanik Lal Mandal]

17th August, 1978, in the third paragraph;
for

the lists contained in the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Scheduled Tribes) Order, 1950',
substitute

the lists contained in the Constitution (Scheduled Castes) Order, 1950,

the Constitution (Scheduled Castes) (Union Territories) Order, 1951,

the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956,

the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962,

the Constitution (Pondicherry) Scheduled Castes Order, 1964,

the Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968,

the Constitution (Sikkim) Scheduled Castes Order, 1978,

the Constitution (Scheduled Tribes) Order, 1950,

the Constitution (Scheduled Tribes) (Union Territories) Order, 1951,

the Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order, 1959,

the Constitution (Dadra and Nagar Haveli) Scheduled Tribes Order, 1962,

the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967,

the Constitution (Goa, Daman and Diu) Scheduled Tribes Order, 1968,

the Constitution (Nagaland) Scheduled Tribes Order, 1970, and

the Constitution (Sikkim) Scheduled Tribes Order, 1978'; and

that this House do recommend to Rajya Sabha that Rajya Sabha do concur in the above amendment and communicate to this House their concurrence."

MR. CHAIRMAN: The question is:

"That in the motion for reference of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978, to a Joint Committee of the Houses adopted by Lok Sabha on the 14th August, 1978, and concurred in by Rajya Sabha on the 17th August, 1978, in the third paragraph;
for

the lists contained in the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Scheduled Tribes) Order, 1950",
substitute

the lists contained in the Constitution (Scheduled Castes) Order, 1950,

the Constitution (Scheduled Castes) (Union Territories) Order, 1951,

the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956,

the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962,

the Constitution (Pondicherry) Scheduled Castes Order, 1964,

the Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968,

the Constitution (Sikkim) Scheduled Castes Order 1978,

the Constitution (Scheduled Tribes) Order, 1950,

the Constitution (Scheduled Tribes) (Union Territories) Order, 1951,

the Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order, 1959,

the Constitution (Dadra and Nagar Haveli) Scheduled Tribes Order, 1962,

the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967,

the Constitution (Goa, Daman and Diu) Scheduled Tribes Order, 1968,

the Constitution (Nagaland) Scheduled Tribes Order, 1970, and

the Constitution (Sikkim) Scheduled Tribes Order, 1978"; and

that this House do recommend to Rajya Sabha that Rajya Sabha do concur in the above amendment and communicate to this House their concurrence."

The motion was adopted.

15.25 hrs.

PRASAR BHARATI (BROADCASTING CORPORATION OF INDIA)
BILL

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): I beg to move:

"That the Bill to provide for the establishment of a Broadcasting Corporation for India, to be known as Prasar Bharati, to define its composition, functions and powers and to provide for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

1. Shri Abdul Lateef,
2. Shri R. K. Amin,
3. Shri V. Arunachalam *alias* 'Aladi Aruna',
4. Shri A. E. T. Barrow,
5. Shri Chitta Basu,
6. Shri Somnath Chatterjee,
7. Shri Nawab Singh Chauhan,
8. Shri Tulsidas Dassappa,

9. Shri Asoke Krishna Dutt,
10. Shri K. Gopal,
11. Shrimati Mrinal Keshav Gore,
12. Shri Kanwar Lal Gupta,
13. Shri Nirmal Chandra Jain,
14. Shri Anant Ram Jaiswal,
15. Shrimati Parvathi Krishnan,
16. Shri M. V. Krishnappa,
17. Shri K. L. Mahala".

With your permission for the original name at S. No. 18 I substitute 'Shri Basant Singh Khalsa'—

- "18. Shri Basant Singh Khalsa
19. Shri Gauri Shankar Rai
20. Shri K. Ramaurthy
21. Shri Jagannath Rao
22. Shri Ramachandra Rath
23. Shri M. Ram Gopal Reddy
24. Shri Daya Ram Shakya
25. Shri Digvijaya Narain Singh
26. Shri Satyendra Narayan Sinha
27. Shri S. S. Somani
28. Shri Ramji Lal Suman
29. Shri V. Tulsiram
30. Shri K. P. Unnikrishnan
and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be ap-